

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
AT HYDERABAD.

D.A.NO.299 of 1992.

Between

Dated : 15.3.1995.

1. B.P. Seetharamaiah.  
2. B.H.V.Ramana Murthy.  
3. P.Sureswara Rao.

... Applicants

And

1. The Senior Divisional Signal and Telecommunications  
Engineer(OL) South Eastern Railway, Visakhapatnam.  
2. B.Suryanarayana.  
3. A.K.Banerjee.  
4. Shankara Rao.  
5. B.K.Raju.  
6. Amariayya.  
7. Divisional Personnel Officer, S.E.Railway, Visakhapatnam

... Respondents

Counsel for the Applicants : Sri. V.Venkataramana

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.V.Haridasan, Judicial Member

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

ORDER

¶ As per Hon'ble Shri A.V. Haridasan, Member (Judl.) ¶

The applicants who are Group-D employees in the SE Railway working on adhoc basis as Junior Telephone Operators, have in this application prayed for a direction to the respondents to regularise their services as Junior Telephone Operators with effect from 13-09-1984 with all consequential benefits. They contend that while they had qualified in the departmental examination for promotion towards the departmental vacancies, they were promoted only on adhoc basis and continued as such, and have not been regularly promoted, while respondents 2 to 6 junior to them have been promoted as Junior Telephone Operators w.e.f. 15-01-1987 by order dated 06-04-1987.

2. The official respondents contend that the case of the applicants that they qualified in the departmental examination is not correct, that though they did not qualify, on adhoc basis they were temporarily promoted for a period of 6 months, though they were allowed to continue beyond 6 months and that they cannot equate themselves with respondents 2 to 6 because, respondents 2 to 6 were appointed against direct recruitment vacancies. The official respondents however have indicated in the reply statement that all the applicants have since been regularised as Junior Telephone Operators vide order dated 12-05-1993 towards departmental quota vacancies on regular measure on the basis of their empanelment for the post of JTOs.

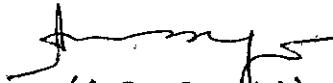
3. We have heard learned counsel for both the parties and have perused the pleadings. The applicants cannot, as contended by the official respondents, equate themselves with the respondents 2 to 6, as these respondents were appointed as

(29)

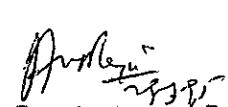
-3-

Junior Telephone Operators towards direct recruitment vacancies. The applicants have not established the case that they had qualified in the departmental examination while they were promoted on adhoc basis. Now that all of them have been regularly appointed against departmental quota vacancies when such vacancies arose, we are of the considered view that the applicants should be satisfied and that they have no legitimate grievance to be redressed.

4. In the result, we find no merits in this application and the same is dismissed, leaving the parties to bear their own costs.

  
(A.B. Gorishi)  
Member(Admn.)

  
(A.V. Haridasan)  
Member(Judl.)

  
Dated : The 15th March 1995.  
(Dictated in open court)

Deputy Registrar(Judl.)

Copy to:-

1. The Senior Divisional Signal and Telecommunications, Engineer(OL), South Eastern Railway, Visakhapatnam.
2. Divisional Personnel Officer, S.E.Railway, Visakhapatnam.
3. One copy to Sri. V.Venkataramana, advocate, 62/2RT Saidabad colony, Hyd.
4. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

DA-294/m

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE MR.A.V.HARIDASAN : MEMBER (J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER (A)

DATED : 15/3/95

ORDER/JUDGEMENT

M.A/R.P/C.P.No.

in

D.A. NO. 299/4

Admitted and Interim directions  
issued

Allowed

Disposed of with Directions

Dismissed

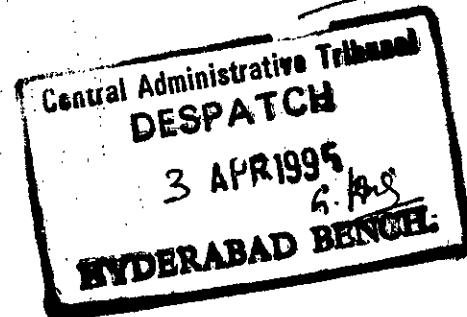
Dismissed as withdrawn

Dismissed for Default.

Rejected/Ordered

No order as to costs.

YLKR



✓  
200